

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8767/2024

(Arising out of impugned order dated 29-01-2024 in CR No.27/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SANJAY AGARWAL

Petitioner(s)

VERSUS

RAHUL AGARWAL & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 22-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. Shantanu Gupta, Adv.
Mr. Vaibhav Manu Srivastava, AOR
Ms. Anjali Singh, Adv.
Mr. Pragyan Mishra, Adv.
Mr. Utkarsh Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 19th July, 2024.

By way of interim relief, we direct that Execution Application being Execution Case No.43 of 2011 pending before the District Judge, Lucknow, Uttar Pradesh shall not proceed.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER